

Is your opinion yours?

Your opinion should belong to you.
A voice that is your own.
Undeterred. Uncompromised. And brave.
A conscience that isn't at peace,
until the truth is uncovered.
A mind that isn't fuelled by
someone else's thoughts.
Where actions are based on informed opinions
and not ignorant assumptions.

Because it's not about going where everyone goes.
Or being part of a trend because it is one.
Or taking sides because you don't know enough.

It's about freedom.
The freedom to have an opinion that's yours.

At Indian Express, we stand by this freedom.
We celebrate it by being unbiased and independent.
And by having a voice that isn't afraid to speak its mind.

#InformYourOpinion

The Indian Express.
For the Indian Intelligent.

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR BLACKBURN FUELS PRIVATE LIMITED	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/ LLP No.	BLACKBURN FUELS PRIVATE LIMITED PAN: AACDM5940P CIN: U68200AP1992PTC013774
2 Address of the registered office	H No. 1-81, Ganapati Nivas Srinivasa Nagar, N C S Road, Vizianagaram, Andhra Pradesh, India - 535001.
3 URL of website	Not Available
4 Details of place where majority of fixed assets are located	Not Available
5 Installed capacity of main products/services	Not Available
6 Quantity and value of main products/ services sold in last financial year	As per last Financial Statement FY 2024-2025: Nil
7 Number of employees/ workmen	Not Available
8 Further details including last available financial statements (with schedules) of two years, lists of creditors	Further Details are available in the Detailed EOI by E-mail: btpl.crp26@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code	Further Details are available in the Detailed EOI by E-mail: btpl.crp26@gmail.com
10 Last date for receipt of expression of interest	12 September 2026
11 Date of issue of provisional list of prospective resolution applicants	16 September 2026
12 Last date for submission of objections to provisional list	21 September 2026
13 Date of issue of final list of prospective resolution applicants	25 September 2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30 September 2026
15 Last date for submission of resolution plans	30 October 2026
16 Process email id to submit Expression of Interest	btpl.crp26@gmail.com
17 (Details of the corporate debtor's registration status as MSME)	Not Applicable
IP Mylavaram Sujata Resolution Professional of M/s. BLACKBURN FUELS PVT LTD Date: 28.08.2026 Place: Visakhapatnam Regn. No. IBB/MPA-003/00434/2023-2024/14286	

SMFG India Credit		SMFG INDIA CREDIT COMPANY LIMITED
Corporate Office: 11th Floor , C wing , Embassy 247, Lal Bahadur Shastri Marg ,Gandhi Nagar Vikroli (West) Mumbai 400083 Maharashtra		
Name of the Borrower & Loan Account Number		Demand Notice Date / Amount
1. SRI LAKSHMI GANAPATHI SUPER MARKET 2.Unknown Legal Heirs of Deceased NEELAPU VENKATARAMANA 3. NEELAPU RUPAVATHI 4. NEELAPU LAKSHMI 215520911639467		04.02.026 Rs. 2072448 Rupees Twenty Lakh Seventy-Two Thousand Four Hundred Forty-Eight Only as on 03-Aug-26
Description of Immovable Property Mortgaged		
Owner of the Property -neelapu Venkataramana, SCHEDULE 'A' PROPERTY- All that piece of extent of 65 Sq. Yards or 54.34 Sq.mts undivided and unspecified share out of total extent 1366.61 Sq.yds together with Flat No. MIG-D-307, Second Floor measuring 681 Sft. Door No. 14-40-81, Covered by Survey No. 65/182, of Peddaganthi Village, Peddaganthi Mandal, within the limits of Greater Visakhapatnam Municipal Corporation Limits, Peddaganthi Sub Registrar's Office, Visakhapatnam District, and bounded as follows :- Boundaries: East : C.C. Road. South : Compound Wall Constructed by VUDA. West : Compound Wall Constructed by VUDA. North : 40 Feet wide road. BOUNDARIES OF FLAT No. D/307/MIG, SECOND FLOOR, East : Open Space. South : Common wall of MIG-D-303. West : Passage, Stair Case and Open to Sky. North : Open Space.		
1.STEP Z 2.RUQAIYA SIDDIQUE 3. HASEEB AHMED 4. HAJEERA TAHSEEN 5. HABEEB AHMED 262520911360258		04.02.026 Rs. 2072448 Rupees Twenty Lakh Seventy-Two Thousand Four Hundred Forty-Eight Only as on 03-Aug-26
Description of Immovable Property Mortgaged		
Owner of the property Hajira Thaseen SCHEDULE - 1 (Description of the Immovable Properties) ALL THE PLOT NO. 22 lies in SURVEY NO. 2825/A, the being Municipal No. 7-14-289 of Nizamabad ShivaR Mandal, Dist. Nizamabad, admeasuring: 270.00 Sq. Yards, 225.75 Sq. Meters Situated at Nizamabad Municipal Limits of Nizamabad Mandal, Nizamabad District and Registration Sub-District and Registration District Nizamabad. Total Area: 270.00 Sq. Yards or 225.75 Sq. Meters.Plinth Area: 3020 SFT. North Plot No. 21, South Plot No. 23 of Smt. Farhat Unnisa Begum, East 25'-0" Wide Road, West Neighbours Plot.		
1. SRI VENKATESHWARA POWERLOOMS 2.GANGISHETTI SRINIVAS 3. GANGISHETTI LALITHA 217321311502674		10-08-2026 Rs. 7076892 Rupees Seventy Lakh Seventy Six Thousand Eight Hundred Ninety Two Only as on 04-08-2026
Description of Immovable Property Mortgaged		
Owner of the property GANGISHETTI SRINIVAS -SCHEDULE -1(Description of the Immovable Properties) THAT the open place and RCC of bearing HOUSE NO: 1-1/8/1, in Survey No. 333 to the extent of 332.58 Sq. Yards or 278.07 Sq. Mtrs. RCC Plinth Area: 1450.00 Sq. Feet The property is situated at Namlikonda Shivar in Kodimal Mandal, under the limits of Namlikonda Gram Panchayath, Revenue District Jagtial, within the Jurisdiction of Registration Sub-District Mallial and Registration District Karimnagar.BOUNDED BY East: Land of Vendee ,West: Land of Gangishetti Sadanandam, North: House of Velichala Lachamma, South: Road.		
1. NEW VISION OPTICALS 2.PALLE PRASAD GOUD 3. PALLE LASYA 214320911099840		17-08-2026 Rs. 2029769 Rupees Twenty Lakh Twenty-Nine Thousand Seven Hundred Sixty-Nine Only as on 12-08-2026
Description of Immovable Property Mortgaged		
"SCHEDULE - A (Description of the Immovable Properties) All that the Open Plot bearing No.44/Southern Part, admeasuring 109.00 Sq. Yards or 91.13 Sq. Meters, in Survey No.165, situated at Ameenpur Town and Mandal, Ameenpur Municipality, Sangareddy District and bounded by: Boundaries: North : Plot No.44 Northern Part South: Neighbour's Plot East: 25'-0" Wide Road West: Plot No.31"		
The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.		
Place: 28.08.26 Date: Vishakhapatnam, Nizamabad, Karimnagar, Hyderabad SMFG INDIA CREDIT COMPANY LIMITED		
		Sd/-Authorized Officer

"IMPORTANT"

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